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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.03.2021

THROUGH VIDEO CONFERENCING

CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 83/BB/2020	For dismissal	Sec 9 of I&B code 2016	M/s Pioneer Polyleathers Ltd	Venkatesh Dayanand ,PCS	Printech Digital Imaging Pvt Ltd	

ADVOCATE FOR PETITIONER/s:

ADVOCATE FOR RESPONDENT/s:

NONE APPEARED

ORDER

None appeared for both the parties.

C.P.(IB)No.83/BB/2020 is dismissed for default by separate order.

MEMBER(T)

MEMBER(J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.P. (IB)No.83/BB/2020
U/s 9 of the IBC, 2016
R/w Rule 6 of the I&B (AAA) Rules, 2016

BETWEEN:

M/s.Pioneer Polyleathers Ltd.

Plot No.5732 Block a street No.81,
Regharpura, Karol Bagh,
New Delhi – 110 005.

- Petitioner

AND

M/s. Printech Digital Imaging Pvt. Ltd.

No.270/2, Bhanu Nursing Home,
M Vishweswaraiiah Road,
Bommanahalli,
Bengaluru – 560 068.

- Respondent

Date of Order: 05th March, 2021

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Petitioner : None

For the Respondent : None

ORDER

Per: Rajeswara Rao Vittanala, Member (J)

1. C.P.(IB)No.83/BB/2020 is filed by M/s. Pioneer Polyleathers Limited (hereinafter referred to as 'Petitioner/Operational Creditor') under Section 9 of the IBC, 2016, R/w Rule 6 of the I&B (Application to Adjudicating Authority) Rules, 2016, by inter alia seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of M/s. Printech Digital Imaging Pvt. Ltd. (hereinafter referred to as 'Respondent/Corporate Debtor') on the ground that the Corporate Debtor has committed default for a total outstanding amount of



Rs.18,87,169/- (Rupees Eighteen Lakh Eighty Seven Thousand One Hundred Sixty Nine Only).

2. The case was listed for admission on 03.03.2021. However, neither the Petitioner nor the Counsel for the Petitioner appeared before the Adjudicating Authority on this day for prosecution of the case.
3. On perusal of the records, it shows that the case is not being prosecuted diligently. Therefore, the case was posted under the caption **"For Dismissal"** on 05.03.2021. Today also none appeared for the Petitioner. It shows that the Petitioner is not interested to prosecute the case, and therefore, the Petition is liable to be dismissed for default for non-prosecution of the case.
4. In the result, C.P. (IB)No.83/BB/2020 is dismissed for default for non-prosecution of the case. No order as to costs.

(ASHUTOSH CHANDRA)
MEMBER, TECHNICAL

(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL